

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/167(AHM)2021 in CP(IB) 127 of 2017

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 05.04.2021**

Name of the Company: Sankalp IN A Partnership Firm Through
Its Partner Kailash Goenka
V/s
Amit Jain RP For Neesa Leisure Ltd
Section 60(5) of IBC r.w Rule 11 of NCLT,2016.

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.				
2.				

ORDER

(through video conferencing/physical)

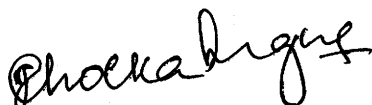
Mr. Pratik Thakkar, Advocate appeared on behalf of COC. Mr. Nandish Chudgar, Advocate appeared on behalf of Applicant.

Mr. Bhavesh Choksi, Advocate appeared on behalf of Applicant.

Mr. Saurabh Soparkar, Sr. Advocate along with Mr. Keyur Gandhi, Advocate appeared on behalf of Successful Resolution Applicant and requesting time to file application to implead himself in the instant application as well as reply.

Four days' time is granted to file reply/affidavit.

List the matter on 12.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 5th day of April, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**